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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD
AT HYDERABAD

ORIGINAL APPLICATION NO. 327/99

DATE OF ORDER : 02.03.1999.

Between :-

Y.S.V.Durga Prasad

... Applicant

And

1. Superintendent of Post Offices,
Tenali Diviso, Tenali, Guntur.
2. The Asst. Superintendent of Post Offices,
Repalle Sub Division, Repalli Guntur Dist.
3. The District Employment Officer,
District Employment Exchange,
Guntur - 522 007.

... Respondents

Counsel for the Applicant : Shri V.Ch.Naidu

Counsel for the Respondents : Shri V.Vinod Kumar, CGSC
Shri P.Naveen Rao, for R-3

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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O R D E R

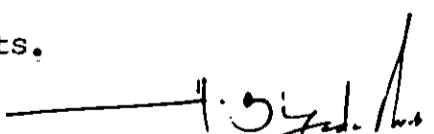
(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the rival parties at length.

2. Learned counsel for the applicant has interalia prayed for declaring the notification dated 1.2.1999 for filling up the post of EDMC/DA at Ilavaram B.O. under the control of Respondent No.2 as illegal and void. However, during the oral submissions, the learned counsel for the applicant conceded that there was no cause for pursuing the question of legality of notification and therefore he did not press for the relief. Having regard to the said submission, we are of the view that the interests of justice would be served if a direction is given to the Respondents to consider the candidature of the applicant irrespective of the fact whether or not the applicant is sponsored by the Employment Exchange, provided the applicant is found to be possessing the necessary eligibility criteria for appointment to the post in question.

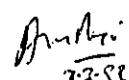
3. The Original Application is therefore disposed of in terms of what is stated in the preceding paragraph. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 2nd March, 1999.

Dictated in Open Court.


J-2-91

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